

Scales Vs. United States

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Court : US Supreme Court

Decided On : Oct-14-1957

Appeal No. : 355 U.S. 1

Appellant : Scales

Respondent : United States

Judgement :

SCALES v. UNITED STATES - 355 U.S. 1 (1957)
U.S. Supreme Court SCALES v. UNITED STATES, 355 U.S. 1 (1957) **355 U.S. 1**

SCALES v. UNITED STATES.
CERTIORARI TO THE UNITED STATES COURT OF APPEALS FOR THE FOURTH
CIRCUIT.

No. 3.
Argued October 10-11, 1956. Restored to the docket for reargument June 3, 1957.
Decided October 14, 1957.

Upon consideration of the record and the confession of error by the Solicitor General, the judgment is reversed. Jencks v. United States, [353 U.S. 657](#).

[227 F.2d 581](#), reversed.

Telford Taylor argued the cause and filed a brief for petitioner.

Solicitor General Rankin argued the cause for the United States. With him on the brief were Assistant Attorney General Tompkins, Harold D. Koffsky, Kevin T. Maroney, William F. O'Donnell and Philip T. White.

Barent Ten Eyck filed a brief for the American Civil Liberties Union, as amicus curiae, urging reversal.

PER CURIAM.

Upon consideration of the entire record and the confession of error by the Solicitor General, the judgment of the United States Court of Appeals for the Fourth Circuit is reversed. Jencks v. United States, [353 U.S. 657](#).

